

No.A-12023/1/2018-Ad.IV
Government of India
Ministry of Corporate Affairs

'A' Wing, 5th floor, Shastri Bhawan,
New Delhi-110001
Dated: 23rd August, 2018.

To

1. Registrars General of All High Courts.
2. Secretaries to all Ministries/Departments of the Government of India
3. All Chief Secretaries to the State Government/Union Territories.
4. Registrar, National Company Law Appellate Tribunal.
5. Secretary, National Company Law Tribunal.
6. Secretary, CCI.
7. Secretary, Institute of Chartered Accountants of India (ICAI), I.P. Estate, New Delhi-110002.
8. Secretary, Institute of Cost Accountants of India (ICoAI), Sudder Street, Kolkata.
9. Secretary, Institute of Company Secretaries of India (ICSI), Institutional Area, Lodhi Road, New Delhi-110003.

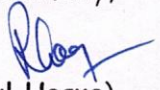
Sub: Filling up of 22 (twenty two) posts of Technical Member in the National Company Law Tribunal (NCLT) - inviting online applications for.

Sir,

In continuation of this Ministry's circular of even number dated 12th April, 2018 & 30th May, 2018 (copy enclosed) on the subject mentioned above, I am directed to state that it has been decided to fillup 22 (twenty two) vacancies of Technical Members in National Company Law Tribunal (NCLT) in place of 12 vacancies advertised vide circular dated 12th April and 30th May, 2018. Interested persons may apply for the posts on the portal <https://apptrbmembermca.gov.in> from 24.08.2018 till 14th September at 5:30 PM. Print out of the applications after final submission on online portal duly completed and through proper channel, wherever applicable, should reach Shri Amar Singh Meena, Director, Ministry of Corporate Affairs, Room No 530, A 'Wing, 5th floor, Shastri Bhawan, New Delhi-110001 latest by 24th September, 2018.

2. Those who have already applied earlier and whose applications in hard copy or through proper channel, wherever applicable have been received within the previously stipulated time (by 26.06.2018), are not required to apply again as their existing application shall be considered for the purpose. Other terms and eligibility conditions as stated in the above mentioned circular dated 12.04.2018 and 30.05.2018 will remain the same.

Yours faithfully,


(Riazul Haque)

Under Secretary to the Govt. of India
Tele. No. 23381349

Copy to:

1. All officers at the Headquarters of the Ministry of Corporate Affairs, New Delhi.
2. Technical Director, NIC, DoPT with the request to upload the vacancy circular on the DoPT's website.
3. E governance Cell, Ministry of Corporate Affairs with the request to upload the vacancy circular on the website of the Ministry.

No.A-12023/1/2018-Ad.IV
Government of India
Ministry of Corporate Affairs

'A' Wing, 5th floor, Shastri Bhawan,
New Delhi-110001
Dated: 30 May, 2018.

To

1. Registrars General of All High Courts.
2. Secretaries to Government of India, All Ministries/Departments of the Government of India
3. All Chief Secretaries to the State Government/Union Territories.
4. Registrar, National Company Law Appellate Tribunal.
5. Secretary, National Company Law Tribunal.
6. Secretary, CCI.
7. Secretary, Institute of Chartered Accountants of India (ICAI), I.P. Estate, New Delhi-110002.
8. Secretary, Institute of Cost Accountants of India (ICoAI), Sudder Street, Kolkata.
9. Secretary, Institute of Company Secretaries of India (ICSI), Institutional Area, Lodhi Road, New Delhi-110003.

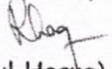
Sub: Filling up of 12 posts of Technical Member in the National Company Law Tribunal (NCLT) - inviting applications for.

Sir,

In continuation of this Ministry's circular of even number dated 12th April, 2018 on the subject mentioned above (copy enclosed). I am directed to state that last date of submitting online application (available on portal <https://apptrbmembermca.gov.in>) has been extended from 30th May, 2018 to **11th June, 2018 till 5:30 PM**. Print out of the applications after final submission on online portal duly completed and through proper channel, wherever applicable, should reach Shri Amar Singh Meena, Director, Ministry of Corporate Affairs, Room No 530, A Wing, 5th floor, Shastri Bhawan, New Delhi-110001 latest by **26th June, 2018**.

2. Those who have already applied earlier within the previously stipulated time, need not apply again. Other terms and eligibility conditions as stated in the above mentioned circular dated 12.04.2018 will remain the same.

Yours faithfully,


(Riazul Haque)

Under Secretary to the Govt. of India
Tele. No. 23381349

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1. All officers at the Headquarters of the Ministry of Corporate Affairs, New Delhi.
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No.A-12023/1/2018-Ad.IV
Government of India
Ministry of Corporate Affairs

'A' Wing, 5th floor, Shastri Bhawan,
New Delhi-110001
Dated: 12th April, 2018.

To

1. Registrars General of All High Courts.
2. Secretaries to Government of India, All Ministries/Departments of the Government of India
3. All Chief Secretaries to the State Government/Union Territories.
4. Registrar, National Company Law Appellate Tribunal.
5. Secretary, National Company Law Tribunal.
6. Secretary, CCI.
7. Secretary, Institute of Chartered Accountants of India (ICAI), I.P. Estate, New Delhi-110002.
8. Secretary, Institute of Cost Accountants of India (ICoAI), Sudder Street, Kolkata.
9. Secretary, Institute of Company Secretaries of India (ICSI), Institutional Area, Lodhi Road, New Delhi-110003.

Sub: Filling up of 12 posts of Technical Member in the National Company Law Tribunal (NCLT) - inviting applications for.

Sir,

I am directed to state that online applications (available on portal <https://apptrbmembermca.gov.in>) are invited for the twelve posts of Technical Member, National Company Law Tribunal constituted under Section 408 of the Companies Act, 2013:-

2. The selected candidates will be required to serve at any of the already constituted NCLT benches or benches to be constituted in future in different parts of the country in a phased manner with All India transfer liability as per availability of the vacancies/exigencies of work.

3. **Qualifications:** The qualifications for the post are as per the provision of Section 409 (3) of the Companies Act, 2013 as amended by Companies Amendment Act, 2017. Accordingly, a person shall not be qualified for appointment as a Technical Member unless he/she-

- (a) has, for at least fifteen years been a member of the Indian Corporate Law Service or Indian Legal Service and has been holding the rank of Secretary or Additional Secretary to the Government of India; or
- (b) is, or has been in practice as a chartered accountant for at least fifteen years; or
- (c) is, or has been, in practice as a cost accountant for at least fifteen years; or
- (d) is, or has been, in practice as a company secretary for at least fifteen years; or
- (e) is a person of proven ability, integrity and standing having special knowledge and professional experience, of not less than fifteen years, in industrial finance, industrial management, industrial reconstruction, investment, accountancy; or
- (f) is, or has been, for at least five years, a presiding officer of a Labour Court, Tribunal or National Tribunal constituted under the Industrial Disputes Act, 1947 (14 of 1947).

4. A person shall not be eligible for appointment as Technical Member unless he/she has completed the age of 50 (fifty years) [Section 413(2) of Companies Act, 2013] as on the last date of receipt of application.

5. **Terms of Appointment:** The Member(s) will draw pay in the pay level of 15 as per 7th Central Pay Commission plus allowances as admissible. The pay scale and other service conditions would be governed by National Company Law Tribunal (Salaries and Allowances and other terms and conditions of service of the President and other Members) Rules, 2015. A copy of the rules is also displayed on the website of the Ministry of Corporate Affairs.

6. Every Member shall hold office for a period of five years from the date on which he/she enters upon his/her office, but shall be eligible for re-appointment for another term of 5 years. The term of appointment is, however, subject to the maximum age limit of sixty-five years.

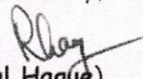
7. Selected candidates will be required to produce a medical fitness certificate before joining.

8. Applications of persons working in Court/Government Service/ Public Sector Undertaking/ other organization should be forwarded through proper channel within 15 days from the closing date of online application. The forwarding authorities should also certify (in the format given in **Annexure-I** of the online application) that the entries in the application have been verified from the records and found correct, and that no disciplinary/vigilance proceedings are either pending or contemplated against the applicant and that no major/minor penalties have been imposed on the officer during the last ten years. The forwarding authorities should enclose the up-to-date Confidential Report Dossiers of the applicant for the last five years. A person selected, if already in Government Service, may retain his/her lien with his/her parent cadre or Ministry or Department, as the case may be, while holding office as such for a period not exceeding one year.

9. Interested persons are advised to visit the portal <https://aptrbmembermca.gov.in>, in order to submit online application from 15th April, 2018. The detailed instruction for filling up the application form online are available on the portal (under notice and instruction heading). Last date for submitting online application is 30th May, 2018 at 05:30 PM.

10. **Print out of the applications after final submission on online portal duly completed and through proper channel, wherever applicable, should reach Shri Amar Singh Meena, Director, Ministry of Corporate Affairs, Room No 530, A 'Wing, 5th floor, Shastri Bhawan, New Delhi-110001 latest by 14th June, 2018.**

Yours faithfully,


(Riazul Haque)

Under Secretary to the Govt. of India

Tele. No. 23381349

Copy to:

1. All officers at the Headquarters of the Ministry of Corporate Affairs, New Delhi.
2. Technical Director, NIC, DoPT with the request to upload the vacancy circular on the DoPT's website.
3. E governance Cell, Ministry of Corporate Affairs with the request to upload the vacancy circular on the website of the Ministry.

(Certificate to be furnished by the Employer/Head of office/Forwarding authority)

Certified that the particulars furnished by ----- are correct and he/she possesses educational qualifications and experience mentioned in vacancy circular. It is also certified that:-

- (i) There is no vigilance or disciplinary case pending/contemplated against Sh. /Smt. -----.
- (ii) His/her integrity is certified.
- (iii) His/her CR/APAR dossier in original is enclosed/photocopies of the ACRs/APAR for the last five years duly attested by an officer of the rank of Under Secretary to the Govt. of India or above, are enclosed.
- (iv) "No major/minor penalty has been imposed on him/her during the last ten years."
- (v) A list of major/minor penalties imposed on him/her last ten years is enclosed.

Signature-----

Name and Designation-----

Tel. No.-----

Office Seal

Place :

Date:

List of enclosures:

- 1.
- 2.
- 3.
- 4.
- 5.

(Strike out which is not applicable)